IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-366/ND/2017 (Appeal No.127/2017)

In the matter of:

Ramesh Chander Sharma

.. PETITIONER

Vs.

Registrar of Companies

.. RESPONDENT

SECTION:

Under Section 252

Order delivered on 21.12.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Pankaj, C.A.

For the Respondent/Corporate Debtor:

For the intervene

: Ms. Lakshmi Gurung, Standing Counsel

For Income tax Deptt.

ORDER

Ld. Counsel for the petitioner is present. None appears for the ROC. From the records, it is seen that as per the Order passed by this Tribunal on 26.10.2017 & subsequent Order dated 14.11.2017, opportunities were given to the ROC to file its observations/objections but no reply has been filed. It is further represented that a copy of reply, if any, filed has not been received by the petitioner.

Perusal of the records shows that reply has not been filed by the ROC and in the circumstances, this Tribunal closes the right of Respondent in filing reply. Ld. Standing Counsel for the Income tax Department is also present and seeks time to file their observations/objections, if any, within a week.

Taking into consideration the said representations, let the Income tax Department to file its reply within a week, failing which, right to submit reply will be closed.

Post the matter on 16.1.2018.

(R. VARADHARAJAŃ) MEMBER (JUDICIAL)

Surjit